

Technicians in Steel Plants

198. { **Shri Anirudh Sinha:**
Shri Indrajit Gupta:

Will the **Minister of Steel, Mines and Fuel** be pleased to state:

(a) the number of foreign technicians in the different Steel Plants at present in the public sector and their nationalities;

(b) the arrangements made abroad for training our own men for the Steel Industry; and

(c) the time by which the Steel Plants in the public sector will be managed by our own nationals?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The number of foreign technicians employed by the Hindustan Steel directly for the construction and operation of the steel plants in the public sector is as follows:—

Rourkela—1 Yugoslav.

Bhilai—581 Russians.

Durgapur—95 British.

Besides, there are a number of foreigners employed by contractors at Rourkela and Durgapur.

(b) Arrangements have been made to train about 2000 junior engineers in USSR, USA, U.K., West Germany and Australia.

(c) The steel plants in the public sector are generally managed by Indians but some of the senior and middle level technical posts have to be filled up by foreign technicians who will be replaced by Indians as and when suitable Indians are available.

Kidnapping Cases in Delhi

199. **Shri D. C. Sharma:** Will the **Minister of Home Affairs** be pleased to state:

(a) the number of cases in which taxi, scooter and four seater auto-rickshaw drivers were involved in

cases of kidnapping and criminal assault during the year 1959-60 in Delhi;

(b) whether the figures show a rise as compared to the previous year; and

(c) the steps taken or proposed to be taken in the matter?

The Minister of Home Affairs (Shri G. B. Pant): (a) There was one such case of kidnapping and no such case of criminal assault.

(b) There were no such cases in the previous year.

(c) No special measures are necessary.

Election Petitions

200. **Shri Pangarkar:** Will the **Minister of Law** be pleased to state:

(a) the number of election petitions pending in the Supreme Court at present;

(b) whether all petitions relate to 1957 elections or prior to that; and

(c) the number of election petitions pending at present in all the High Courts of India?

The Deputy Minister of Law (Shri R. M. Hajarnavis): (a) Appeals in 9 election petitions (all relating to Legislative Assemblies) are pending before the Supreme Court.

(b) Of those, 8 are in connection with the general elections of 1957 and one is in respect of a bye-election held in December, 1958.

(c) Appeals in 7 election petitions (2 relating to the House of the People and 5 relating to the Legislative Assemblies) are pending before the various High Courts. All these appeals are in connection with the general elections held in 1957.

The position indicated above is as on the 20th July, 1960.